

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5752
ANSWERED ON:03.05.2002
VOLUNTARY ORGANISATIONS OF JHARKHAND
LAXMAN GILUWA;RAM TAHAL CHOUDHARY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the names of the Voluntary Organisations in Jharkhand which are getting financial assistance;
- (b) the extent of financial assistance sought by these organizations and the extent of financial assistance actually sanctioned to them during the last two years;
- (c) the norms laid down for sanctioning financial assistance to such organizations; and
- (d) the names of the organizations which have been black listed during the last two years?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

- (a)&(b) The details are at Annexure.
- (c) The following are the norms/criteria for considering NGO for grant-in-aid for implementation of various schemes of this Ministry:-

- ? Body registered under the Society's Registration Act, 1860.
- ? Public Registered Trust.
- ? Charitable Company licensed under section 25 of the Companies Act, 1958.
- ? Indian Red Cross Society or its branches.
- ? Other public institutions having a legal status.
- ? Body should have been registered for at least two years at the time of applying for assistance.
- ? Should not be running for profit to any individual or body of individuals.
- ? Financial soundness and capacity to bear with at least 10% of the budgeted expenditure.

- (d) No organization in Jharkhand has been blacklisted during the last two years.